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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010402272026**

\+ W.P.(C) 12452/2026

DELHI AMATEUR BOXING ASSOCIATION .....Petitioner

Through: Mr. Jagdeep Kumar Sharma, Sr. Adv. with Mr. Chaitanya Mahajan, Mr. Keshav Garg, Mr. Kartikay Sharma, Mr. Sudhir Chahal and Ms. Ishika Ahluwalia, Ms. Kriti Gupta, Advs. (9646930009)

versus

UNION OF INDIA & ORS. .....Respondents

Through: Mr. Udit Dedhiya, SPC with Mr. Arihant Shrivardhan, Mr. Preyansh Gupta, Advs. for UOI (9619444355)

CORAM:
HON'BLE MR. JUSTICE SAURABH BANERJEE

O R D E R

% 05.11.2026

CM APPL. 77348/2026 *(For directions by petitioner)*

1. By virtue of the present application, the petitioner seeks the following reliefs:

> *"a. Allow the present application and cease the functioning of Mr Ajay Singh as the President of BFI & direct Indian Olympic Association to appoint an independent Adhoc Body, to take over and supervise the administration, management, finances and day-to-day functioning of the Boxing Federation of India during the pendency of the present Writ Petition;*
>
> *b. Direct the Indian Olympic Association to ensure that*

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the Ad Hoc Committee so constituted is empowered to discharge its functions in accordance with such terms and conditions as may be determined by this Hon'ble High Court;"

2. At the outset, it is an admitted fact/ position that the captioned writ petition was filed by the petitioner way back on 23.08.2026, as also that by way of the present application, the petitioner is seeking to challenge and/ or is trying to assert the events having taken place subsequently. This being so, a perusal of the order dated 31.08.2026 reflects that this Court has already clarified therein that "*... ...the amendments carried out to the Constitution of BFI would be subject to the outcome of the captioned writ petition... ...*".

3. A bare perusal of the averments made by the petitioner in the present application clearly reflects that there is no dispute that the assertions made therein, and the prayers sought therein, based on those, are well-beyond the said reliefs/ prayers sought in the captioned writ petition. It is a settled position of law that under the garb of the present application, the petitioner herein cannot be permitted to seek reliefs beyond the scope of the main writ petition, particularly, since the petitioner herein is seeking to assail/ assert/ litigate the subsequent events/ fresh causes of actions, after filing of captioned writ petition.

4. Interestingly, it is not in dispute that the petitioner herein has till date not challenged any of the said happening of events/ fresh causes of actions and has instead filed the present application.

5. At this stage, to overcome the aforesaid, though learned senior counsel for the petitioner submits that the present application is *per se*

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maintainable in view of prayer *'b'* as sought in the captioned writ petition.

6. Alas, the same cannot also come to the aid of the petitioner herein. Moreover, though a previous application, being CM 57833/2026 was also filed along with the present writ petition wherein the petitioner had previously also sought *ad-interim* orders staying the operation, implementation and effect of the impugned Notice dated 16.08.2026, no interim protection has till date been granted to the petitioner. Therefore, the petitioner cannot thus be permitted to once again agitate/ re-urge the very same reliefs under the guise of the present application, without challenging them independently, in the very same pending writ petition.

7. Though, learned senior counsel for the petitioner further seeks to address arguments qua maintainability of the present application on the basis of an alleged Writ Petition being CWP No.35328/2026, entitled *'Ajay Singh vs. Union of India & Others'*, which, as per him, is a writ petition filed by the President of the respondent no.2 herein before the High Court of Punjab and Haryana, Chandigarh. Without going into the merits thereof, since the same is not before this Court, and as learned senior counsel for the petitioner himself submits that the petitioner has already filed an application therein before the High Court of Punjab and Haryana, Chandigarh, reliance thereon is of no consequence.

8. In light of the aforesaid, finding no merit in the present application, the same is dismissed.

SAURABH BANERJEE, J

NOVEMBER 5, 2026/Ab

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